

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.231 - **CP 36 of 2020**

With

ITEM No.232 - CONT.A/01(AHM)2021

Proceedings under Section 241-242 of Co.Act, 2013

IN THE MATTER OF:

Navinchandra Dayalal Vadalia & Ors

.....Applicant

V/s

Prabhat Solvent Extraction Industries Pvt Ltd & Ors

.....Respondent

Order delivered on: 25/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Arjun Sheth, Adv. a/w. Mr. Rajiv Chawla, Adv.
& Ms. Rhea Sevak, Adv.

For the Respondent

: Mr. Jaimin Dave, Adv. a.w Ms. Hirwa Dave, Adv.-R-3&4
Mr. Ravi Pahwa, Adv. for R-1

ORDER

CP 36 of 2020

Matter was partially heard.

List for hearing on 04.07.2024.

CONT.A/01(AHM)2021

Heard Ld. Counsel for the applicant. Heard Ld. Counsel for respondent no.1, 3 & 4. From the record, it appears that Respondent no.2 & 5 to 8 are served but they are not present. Ld. Counsel for respondent no.3 submitted that respondent no.3 has expired and has to be deleted as respondent. Applicant is directed to take necessary steps.

Parties are directed to file written submissions, if any, within 15 days.

List for further consideration on 04.07.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)